

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR A A ESTATES PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	A A Estates Private Limited CIN: U70100MH1996PTC101183
2. Address of the registered office	RNA Corporate Park Next to Collector's Office, Kalanagar, Bandra (East), Mumbai – 400 051
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Projects: 1. RNA Grandeur: CTS no. 154 pt., Survey No. 383 pt., Chaitanya Ngr Santacruz E Mum 55 2. RNA Address: CTS 4853, 4853 9 to 85 and 88 of village Kole Kalyan, Taluka Andheri 3. RNA Bizz: Kher Nagar Vivekanand CHS (RNA Bizz) Building No. 10, Survey No. 341(pt), C.T.S No. 604(pt), Mhada Layout of Village at Kher Nagar, Bandra (East), Mumbai – 400 051. 4. Kandivali: Dr. Babasaheb Ambedkar Municipal Market Plot bearing CTS No. 326, 326/1 to 65 Village Poisar & CTS No. 41, 41/1 to 19 of Village Malad, Kandivali (West), Mumbai – 400 067
5. Installed capacity of main products/ services	Can be sought by sending request to Resolution Professional at: cirp.aestate@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Corporate Debtor is engaged in construction & development of real estate projects. Revenue for last year was Nil.
7. Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.aestate@gmail.com

9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.aestate@gmail.com
10.	Last date for receipt of expression of interest	07/12/2023
11.	Date of issue of provisional list of prospective resolution applicants	17/12/2023
12.	Last date for submission of objections to provisional list	22/12/2023
13.	Date of issue of final list of prospective resolution applicants	01/01/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06/01/2024
15.	Last date of submission of resolution plans	05/02/2024
16.	Process email id to submit EOI	cirp.aestate@gmail.com

Notes: 1. The Resolution Professional has filed an Interlocutory Application (“IA”) before Hon’ble National Company Law Tribunal (“NCLT”), Mumbai, for extension of CIRP period. This Form G is subject to approval of the IA by Hon’ble NCLT.

2. The Prospective Resolution Applicants will have option to submit the Expression of Interest and Resolution Plan for individual project mentioned in Sr. No. 4 above, or for 2 or more projects or for the Corporate Debtor as a whole.

Sd/-
CMA Harshad Deshpande
Resolution Professional of A A Estates Private Limited
IBBI/IPA-001/IP-P-00166/2017-18/10335
AFA No.: AA1/10335/02/251223/105315
403, Kumar Millennium, Shivatirtha Nagar Kaman
Opp Krishna Hospital, Paud Road, Kothrud, Pune – 411 038
Email ID: cirp.aestate@gmail.com
Date and Place: Pune 22/11/2023

